

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 22
TO BE ANSWERED ON 04.12.2023**

REHABILITATION IN BACKWARD AND RURAL AREAS

†22. SHRI ASHOK KUMAR RAWAT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the estimated number of bonded labourers, especially in backward and rural areas as on date, State-wise,**
- (b) whether any scheme has been formulated or proposed to formulate for their release and rehabilitation, if so, the details thereof;**
- (c) the number of bonded labourers rescued/ rehabilitated so far, State-wise;**
- (d) whether any assistance has been provided for this purpose during the last three years, especially in the backward and rural areas of the country, if so, the details thereof, State-wise; and**
- (e) whether any committee has been constituted or proposed to be constituted to trace, rescue and rehabilitate bonded labourers, if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Ministry of Labour & Employment has been implementing a Central Sector Scheme viz. Rehabilitation of Bonded Labourer for identification and rehabilitation of bonded labourers. Under the Scheme, rehabilitation assistance to the tune of Rs. 1.00 lakh, Rs. 2.00 lakh and Rs. 3.00 lakh are provided to each rescued bonded labourers based on their category and level of exploitation. Besides, there is a provision to provide immediate financial assistance upto Rs. 30,000/- to each rescued bonded labour.

Contd..2/-

The rehabilitation assistance amount is provided by the respective State/Union Territories to the rescued bonded labourers which are reimbursed by Central Government. The details of number of bonded labourers rescued & rehabilitated and details of rehabilitation amount released during 2020-21 to 2022-23, State-wise, is annexed.

(e): Under the Bonded Labour Act, 1976, there is a provision of constitution of Vigilance Committee by State Government. Every State Government shall, by notification in the Official Gazette, constitute such number of Vigilance Committees in each district and each Sub-Division as it may think fit. The vigilance committee is responsible for providing economic and social rehabilitation to the freed bonded labourers.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 22 FOR 04.12.2023 BY SHRI ASHOK KUMAR RAWAT REGARDING REHABILITATION IN BACKWARD AND RURAL AREAS.

Year	State/UT	Assistance (Rs. in lakh)	No. of Bonded Labourer Rehabilitated
2020-21	Bihar	43.65	220
	West Bengal	11.20	16
	Rajasthan	09.80	49
	Assam	02.00	1
	Madhya Pradesh	06.20	34
2021-22	Chhattisgarh	50.00	250
	Tamil Nadu	203.13	1016
	Bihar	58	360
	Rajasthan	10.00	50
2022-23	Rajasthan	14.00	70
	Uttar Pradesh	390.20	287
	Tamil Nadu	59.40	297
